

For estimating percentage of people below poverty line, the data on household consumer expenditure collected by the National Sample Survey Organisation is used. The latest available information related to 1972-73. Statistics on household consumer expenditure are collected at 5-yearly intervals and the latest year for which the survey has been carried out by the NSSO is 1977-78. These data are still being processed. No such survey was conducted during the years 1978-79 or 1979-80.

Crimes in States under President's Rule

4525. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state the number of each type of crime, including murders, dacoities, robberies, rape, attack on Harijans and Adivasis and people of minority communities; abduction, beating and death in the police lock-up etc. between February 15 to May 23, 1980 in the States which were then under President's Rule, namely Maharashtra, Punjab, Madhya Pradesh, Rajasthan, Orissa, Bihar, Uttar Pradesh and Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): The requisite information is being collected. On receipt, a statement will be laid on the Table of the House.

News Item "17 Prepak Men Held: Chinese Arms Seized"

4526. SHRI R. L. BHATIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the news item appearing in the 'Patriot' New Delhi dated June, 21, 1980 captioned '17 Prepak men held: Chinese arms seized'; and

(b) if so, the steps being taken to comb these Prepak insurgents who seem to have returned after extensive

training from Lhasa (Tibet) and are active in creating disturbances in the Eastern region?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Government have seen the press report. The Manipur Police/Security forces raided several suspected hideouts of Meitei extremists and arrested 38 of them. 7 weapons including one Chinese pistol and some ammunition were seized during the period 16th June to 12th July, 1980. Besides, two more extremists were arrested by Assam Police in Assam. Vigorous efforts continue to be made to apprehend the remaining extremists.

12 hrs.

ARREST AND CONVICTION OF MEMBERS

MR. SPEAKER: I have to make certain announcements. Please, sit down.

(Interruptions)

MR. SPEAKER: I have to inform the House that I have received the following communications:

(1) Wireless message dated 14th July, 1980 from Sub-Divisional Magistrate, Baghpat:

"I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 44 of the Criminal Procedure Code to direct that Shri Jagpal Singh, Member of the Lok Sabha, be arrested for violating the provisions of Section 144 of the Criminal Procedure Code and thus committing an offence under Section 188 IPC. Shri Jagpal Singh, Member of Parliament, was accordingly arrested at 13.15 hours at Baghpat on 14-7-80 and then produced before the Judicial Magistrate, Baghpat at Meerut."

SHRI JYOTIRMOY BOSU (Diamond Harbour): I am on a point of order under Rule 229.

MR. SPEAKER: Let me finish the announcements. Please sit down.

(ii) Wireless message dated 15th July, 1980 from Judicial Magistrate, Meerut:

"I have the honour to inform you that Shri Jagpal Singh, Member of Lok Sabha was tried at the Court of the Judicial Magistrate before me on a charge of violation of Section 144 Cr.P.C. punishable under Section 188 IPC. On 14-7-80 after a trial lasting same day I found him guilty of charge under Section 188 IPC and sentenced him to imprisonment for the period of seven days simple imprisonment."

SHRI JYOTIRMOY BOSU: I am on a point of order under Rule 229. You have to be informed immediately and about the place of detention.

MR. SPEAKER: Why do you get up when I am making the announcement? Let me finish it.

(iii) Wireless message dated 14th July, 1980 from Superintendent, District Jail, Meerut:

"I have the honour to inform you that Shri Jagpal Singh, Member of Parliament, has been admitted in this Jail, after having been convicted and sentenced for seven days simple imprisonment under Section 188 IPC PS Baghpat along with 174 others on 14-7-80 night at 23.50 hours."

(iv) Telegram dated 15th July, 1980 from Sub-divisional Magistrate, Baghpat (Meerut):

"I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 44 of the Criminal Procedure Code to direct that Shri Mangal Ram Premi, Member of the Lok Sabha, be arrested for

violating the provisions of Section 144 of the Criminal Procedure Code and thus committing an offence under Section 188 IPC. Shri Mangal Ram Premi, Member of Parliament, was accordingly arrested at 12.15 hours at Baghpat on 15-7-1980 and then produced before the Judicial Magistrate, Baghpat, Meerut."

(v) Wireless message dated 15-7-80 from Judicial Magistrate, Meerut:

"I have the honour to inform you that Shri Mangal Ram Premi, Member of Lok Sabha, was tried at the Court of the Judicial Magistrate, before me on a charge of violation of Section 144 Cr.P.C. punishable under Section 188 IPC. On 15-7-1980 after a trial lasting same day, found him guilty of charge under Section 188 IPC and sentenced him to imprisonment for the period of seven days simple imprisonment."

SHRI JYOTIRMOY BOSU: On a point of order, Sir.

MR. SPEAKER: I am still making the announcement.

SHRI JYOTIRMOY BOSU: What you have already read out is before the House. Rule 299 clearly says, "shall immediately intimate", as soon as a member is arrested, where he is kept or detained. That is also to be intimated immediately, not after conviction. Both the things have to be intimated. That has not been done. It is a serious lapse. If you do not protect our interests and shield them, this is not proper...
(Interruptions)